नौफरी है कि लि ये विस्ती परिवहन निगम के कर्मचारियों को बहाल किया

Walifie Answers

ः 18. श्री राम ओडमलानीः

सरदार जगजीत सिंह प्ररोड़ा:

क्या जल-भृतल परिवहन संबी यह जातं की एपा करेंगे कि :

- (क) क्या यह सब है कि सरकार द्वारा यह निर्णा लिया गया है कि मार्च, 1988 में हुई हुड्ताल में भाग लेने के का^{रण} िकारते गये दिल्ली परिवहन निगम के क्रांचारियों को वहाल कर दिया जाये;
- (ख) यदिहा, तो नौकरी से कितन गावत हटाये गये थे और जनवरं, 1990 तक उनमें से कितने व्यक्ति वहाल किए गए; आर
- (ग) बाकी बचे हुए कर्नचारियों को कवत्र वहाल किए जाने की संभावना

जल-भूतल परिवहन अंद्रो साथ में **भंब**ार मंत्रालय का अतिरिक्त प्रशार (धी क्षेठ पीठ उन्नोकृष्णन): (क) जी, है।

- (ख) दिल्ली परिवहन निगम के 3125 वर्वास्त कर्मचारियों में से 2882 कर्म-चारेयों को नवरी. 1990 वह दिल्ली परिवहन निगम को सेवा मे वहाल कर दिया गया था । 12-3-1990 को यह संख्या बढ़ाकर 2906 हो गई।
- (ग) बर्खास्त किए गए ऐसं 72 कर्मवारियों न अभो तक डय्टों के लिये रिपोर्ट नहीं की है जिन्होंने अपनी बहाली के लिए ग्रन्थावेदन दिया है ग्रीर उन्हें डयुटी पर अने के लिए कहा गया है। फैंष कर्नचारियों के मामलों पर तभी ज्व वे ग्रथना विचार किया जिएगा क्र÷यावेदन भेजेंगे।

Increasing the production of telephone switching equipment

KAMAL MO-1019. SHRI RARKA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any proposal has been cleared for increasing the production of telephone switching equipment;

- (b) if so, what are the details of increase and the time quantum frame; and
- (e) whether this is expected to improve the telecom. system?

MINISTER OF STEEL THE MINES WITH ADDI-ANDTIONAL CHARGE OF THE MINISTRY OF LAW AND JUS-(SHRI TICE DINESH GO-SWAMI): (a) Yes, Sir.

- (b) Nine parties have been Identified for increase of Production Capacity to 70,000 lines per annum each for Telephone Switching Equipment. The time frame for produc-tion at higher capacity is 8th Five Year Plan.
 - (e) Yes, Sir.

Reconstruction and Rehabilitation of Shipping Industry

1020. SHRI KAMAL MORAR-KA: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether any fresh packages have been initiated for reconstruction and rehabilitation of the shipping industry;
- (b) if so, the salient features thereof;
- (c) whether any proposals are under consideration for acquisition of second hand ships also; an d
 - (d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT WITH ADDITIO-NAL CHARGE OF THE MINIS-TRY OF LAW AND JUSTICE (SHRI K. P. UNNIKRISHNAN): (a) and (b) This Ministry have taken a number of measures to revive the Shipping Industry. Some of these are:-

- (i) Speeding up the acquisition procedures.
- (ii) Allowing acquisition of ships for cross-trade.
- (iii) Permitting acquisition of Ships upto 25% in excess of assessed requirements.
- (iv) Allowing Ship owners to place orders on Indian Shipyards

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without reference to assessed requirements.

- (v) Rehabilitation of sick Shipping Companies, which includes a number of reliefs;
- (vi) Providing cargo support to Indian shipping.
- (vii) Modification of pari passu obligation:

Government also provided in the Direct Tax Laws (Second Amendment) Act, 1989 certain fiscal reliefs to the Shipping Companies so as to strengthen their capital base.

- (c) Yes, Sir.
- (d) The details of the proposals pending as on 15-3-90 are :--

___ Name of the Sopping Company

Acquisition preporal

- 1. M/s. Great Eastern Shipping Company
- 2. M/s, Van Raj Marine
- 3. M/s. Ellon Hinengo
- 4. M/s. Siries Shipping Company Ltd.
- 5. M/s. Jaisu Shipping Company Ltd.
- 2 Off shore supply vessels (Specific).
 10 Off shore supply vessels there approved 10 Off shore supply vessels (for in principle
 - 2 No. RO-RO Vessels
 - I Cargo Ship
 - 2 Pulk Carriers
 - 1 Crew-coum-cargo beat

Harassment of Indian students in Nepal

1021. SHRI BHUVNESH CHA-TURVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that some Indian students studying in Kathmandu, Nepal have been arrested and tortured by the Nepal Government: and
- (b) if so, what steps have been taken by Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) On February 19, 1990, some Indian students studying in Kathmandu, were arrested along with a large number of Nepali teachers and students. They were released after a varying period of confinement from three to five days. There is no evidence of their having been tortured.

(b) Immediately on learning about the arrest of these Indian students, the Embassy of India in Kathmandu took up the matter with the Nepalese Foreign Office which was asked to investigate the

incident and have action taken against the erring Nepalese officials. A Censular Official from the Embassy also visited the University campus.

Detaining of Indian Journalists during pro-democracy demonstration in Nepal

1022. SHRI BHUVNESH CHA-TURVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that some Indian journalists were detained by the Police in Nepal when they went to cover the demonstrations by the pro-democracy agitators; and
- (b) if so, what steps Government have taken in this regard?

THE MINISTER OF EXTER-NAL AFFAIRS (SHRI I. K. GUJ-RAL): (a) No, Sir.

(b) Does not arise.

कश्मीर के लोगों को निर्णय का ऋधिकार 1023. श्री सन्य प्रकाश मः लवीय: नया वस्त मंत्रो यह बताने की अपा करेंगे कि '

(वः) क्यासरकार को इस तथ्यकी जानकारी है कि फांस के राष्ट्रपति ने हाल